

  
**TRIPURA GAZETTE**  
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PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA  
DIRECTORATE OF INFORMATION & CULTURAL AFFAIRS  
AGARTALA, WEST TRIPURA

No.F.65(317)-ICA/ADVT./2020

Dated, Agartala, the 02.05.2022.

**NOTIFICATION**

1. **Title of the Scheme:** "Tripura Journalist Health Insurance Scheme"-2022.
  2. **Period of the Scheme:** The Scheme will come into effect from the date of Publication in Tripura Gazette Notification.
  3. **Definition of terms:**
    - a) **'Committee'** means Tripura Journalist Health Insurance Scheme Recommendation Committee".
    - b) **'Enrolment'** means to get registered as a member of the Scheme.
    - c) **'Insurance'** means an arrangement by which the state undertakes to provide a guarantee of compensation or cost of medical care in return for payment of a specified premium.
    - d) **"Working journalist"** means a person whose principal avocation is that of a journalist and who is employed as such, either whole- time or part- time, in, or in relation to, one or more newspaper establishments or electronic/web media etc. and includes an editor, a leader- writer, news editor, sub- editor, feature- writer, copy- tester, reporter, correspondent, cartoonist, news photographer and proof- reader, but does not include any such person who--
      - i. is employed mainly in a managerial or administrative capacity, or
      - ii. being employed in a supervisory capacity, performs, either by the nature of the duties attached to his office or by reason of the powers vested in him, functions mainly of a managerial nature;
    - e) **'Member Secretary'** means ex-officio Member Secretary (Additional Secretary/Director, Information & Cultural Affairs) or an Officer authorized on this behalf.
    - f) **'Premium'** means an amount to be paid for mandatory contribution for availing benefit under Scheme.
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- g) **'Scheme'** means the **"Tripura Journalist Health Insurance Scheme"-2022.**
- h) **'Secretary'** means "Principal Secretary/Secretary/Special Secretary of Information& Cultural Affairs Department".
- 4. Purpose of the Scheme:** With the aim of providing health care protection to the working Journalists of the State, the Government of Tripura has launched the Tripura Journalist Health Insurance Scheme. The basic objective of the scheme is to financially protect the Journalists from monetary burden and liabilities that are a result of unfortunate health-related situations and emergencies. Under this Scheme, the beneficiaries are eligible to receive coverage benefits upto Rs. 3 lakhs for a list of diseases that need hospitalization and others.
- 5. Eligibilities:** The basic eligibilities necessary to come under the purview of the scheme are-
- The person covered under the scheme-
- a. must be a Working Journalist.
  - b. must be a permanent resident of the State.
  - c. must be an accredited journalist by the state government or PIB.
  - d. age must be in between 21-65 years.
  - e. must not be covered under Ayusman Bharat Scheme or any other Health Insurance Scheme of Central or State Government.
- 6. Benefits under the Scheme:** Under the Tripura Journalist Health Insurance Scheme, beneficiaries will get medical care facilities for all the disease as listed by the State government after recommendation by the committee. The maximum coverage of benefit from all sources will be Rs.3.0 Lakh.
- 7. Scheme implementing agencies:** For implementation of the Scheme State Government shall invite EOI (Expression of Interest) from reputed Health insurance companies of India.(see Clause10). For successful EOI process, separate criteria or eligibilities shall be fixed by the health experts of the State.
- 8. Procedure of enrolment as beneficiary under the scheme:**
- a) To be eligible under the scheme as beneficiary, working journalist must apply to the Director, Information & Cultural Affairs with all supporting documents.
  - b) Director, Information & Cultural Affairs will verify all the eligibilities through Sub-Divisional Magistrate and other concerned agencies.
  - c) After completion of verification the Director, Information & Cultural Affairs will place the application with all necessary documents to the "Tripura Journalist Health Insurance Scheme Recommendation Committee" (JHISRC).

d) By the recommendation of the Committee and followed by the approval of the State Government the applicant/applicant's will be enrolled as beneficiary under the scheme.

**9. A) Composition of "Tripura Journalist Health Insurance Scheme Recommendation Committee"(TJHISRC):**The "Tripura Journalist Health Insurance Scheme Recommendation Committee"(TJHISRC) will time to time recommend the State Government for smooth implementation of the scheme.

The "Tripura Journalist Health Insurance Scheme Recommendation Committee" as constituted under the scheme is composed as follows-

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|--|--------------------------|
| a. The Secretary, Information and Cultural Affairs             | <b>-Chairman</b>         |
| b. The Director, Health Services                               | <b>-Member</b>           |
| c. The Joint Secretary, Finance Department                     | <b>-Member</b>           |
| d. The Executive Secretary, Tripura Health Protection Society, | <b>-Member</b>           |
| e. One(1) eminent/Sr. Journalist from the field of media       | <b>-Member</b>           |
| f. The Director, Information and Cultural Affairs              | <b>-Member Secretary</b> |


**9. B) Function of the Tripura Journalist Health Insurance Scheme Recommendation Committee" (TJHISRC):**

- i) The Chairman-cum Secretary of Information & Cultural Affairs Department in the interest of work can call a meeting of the committee as and when required.
- ii) The committee is empowered to put their views on recommendation of Director, Information and Cultural Affairs for enrolment of any member under the Tripura Journalist Health Insurance Scheme.
- iii) With specific views the Committee can recommend to the Secretary, Information and Cultural Affairs for inclusion/exclusion of any member from the enrolment list of the Journalist Health Insurance Scheme.
- iv) The State Government will nominate One (1) eminent/Sr. Journalist from the field of media as the member of the committee.
- v) In the interest of the government, the committee shall have the right to enhance the functions of the committee taking due approval of the government.
- vi) In specific circumstances the committee can recommend to the Department for exclusion/inclusion of any empanelled Health Insurance Company under the Scheme.

- vii)** The committee can recommend the state government for exclusion or inclusion of any disease in the list of facilities as to be provided through empanelled Health Insurance Company within the limit of maximum benefit coverage.
  - viii)** The term of the non-official member (Sl.e of Clause 9A,) in the committee will be two (2) years and which will be extendable up on the recommendation of Chairman of the committee.
  - ix)** The committee is entrusted with rights to recommend the state government for any decision as and when required for smooth functioning of the scheme.
  - x)** As per direction of the State Government as and when required the committee will be reconstituted.
- 10. The empanelment of Health Insurance Company:** As proposed benefits in Clause 6.0 under the Scheme, the State Government shall invite Expression of Interest (EOI) from different reputed Health Insurance Companies (Public or Private) in India. The participating agency with available highest & satisfying facilities and lowest in premium amount for beneficiaries shall be nominated for empanelment by the competent authority under the Tripura Journalist Health Insurance Scheme. During empanelment, the company available with health facilities covering maximum & best hospitals in the State & outside the State shall be given priority. After selection of the company a Memorandum of Understanding (MoU) shall be signed with the State Government for implementation of the scheme. The term of agreement between the state government and empanelled health insurance company will be decided by the recommendation of the committee. The Criteria's of EOI for empanelment of Health Insurance Company under the scheme shall be fixed by the Health Department or nodal AB-PMJAY authorities of the State after recommendation by the Committee.
- 11. List of disease covers under the Scheme:** The empanelled Insurance Company shall be bound to provide cashless health facilities for all the disease as listed by the state government or as directed by the competent authority after approval of the recommendation of the committee under the scheme.

- 12. List of Health Facilitation Centre or Hospitals:** The empanelled Insurance Companies shall be bound to provide health facilities in all Hospitals of State and reputed hospitals of outside the state or as directed by the competent authority after approval of the recommendation of the committee under the Scheme.
- 13. General:**  
Grant of benefit from the Scheme “**Tripura Journalist Health Insurance Scheme-2022**” to any working journalist is not a matter of right. Assistance would be extended depending upon the Committee’s satisfaction regarding the eligibility/merits of the cases and the financial resources available for the purpose. The premium amount as required for implementation of the scheme will be borne by the State government-beneficiary in the ratio 80:20 annually.
- 14. Application form:** The application for availing benefit under the “**Tripura Journalist Health Insurance Scheme**” shall be submitted to the Director, Information and Cultural Affairs Department. Any other additional information may be asked by the department as and when required.
- 15. These shall come into force on and from the date of their publication in the Tripura gazette.**

By order and in the name of the Governor

  
(Dr. Parshant Kumar Goyal, IAS)  
Secretary  
Government of Tripura